

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**COURT NO.IV,NEW DELHI**

**(IB)-668/ND/2020**

**IN THE MATTER OF:**

**FLYWHEEL LOGISTICS SOLUTION PRIVATE LIMITED**

**Having registered office at:**

F-213/E-1, Old M.B. Road,  
Lado Sarai, New Delhi – 110030

...Applicant / Corporate Applicant

**SECTION:**

**Under Section 10 of Insolvency & Bankruptcy Code**

**Order delivered on:06.10.2020**

**CORAM:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITAPURKAYASTHA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant(s): Mr.Manohar Malik, Advocate

Ms. Kajal Bhatia, Adv.

For the Union Bank of India : Mr. Santosh Kumar Rout, Adv.

For the Respondent : Mr. Achin Goel, Adv.

**ORDER**  
**PRE - DR. DEEPTI MUKESH, MEMBER (J)**

Against the present corporate applicant, Flywheel Logistics Solution Pvt. Ltd, an application filed under Section 7 by the Financial creditor being C.P.No.(IB)-651(ND)/2020 has been admitted on 06.10.2020 and the Corporate Insolvency Resolution Process is ordered to be initiated. The prayer in present application was seeking CIRP against the present corporate applicant which is satisfied/ granted in view of the order passed in CP No. (IB)-651(ND)/2020. Hence no separate order is passed in this application in terms of Section 11 of Insolvency and Bankruptcy code 2016.

It is made clear that if the Section 7 petition is settled and withdrawn or the order initiating CIRP is set aside the present applicant may take recourse under law.

The application stands disposed of in terms of above order. The copy of said shall be communicated to the applicant.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**